

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5684
ANSWERED ON:02.05.2002
LICENCE FEE FOR RAILWAY LAND
GANGASANDRA SIDDAPPA BASAVARAJ

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Administration's failure, even after a lapse of six years, to execute an agreement and to raise the bills for the licence fee for railway land provided for siding to Maruti Udyog Limited, has caused a loss of Rs. 1.15 crores to the Railways till the end of March 2001;
- (b) whether the Comptroller and Auditors General of India has commented upon this lapse in his report for the year 2000-01; and
- (c) if so, the summary of the CAG's report and the Government's reply thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIST
RAILWAYS (SHRIO. RAJAGOPAL)

- (a) to (c): Information is being collected and will be laid on the Table of the Sabha.